

REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 16/02/2026 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF (WZ), VANASHAKTI & ANR. Vs THANE MUNICIPAL CORPORATION & ORS.

1.0 BACKGROUND

Original Application No. 26 of 2023 (WZ) filed by Vanashakti is about the unscientific handling & management of solid waste by Respondent no. 1 i.e. Thane Municipal Corporation at Diva-Khardi Road, Thane, District Thane, on the bank of Desai/Mumbra creek inside CRZ-1 area and the same is in violation of CRZ Notification, 2011, which are being affected due to mangroves, no provision for leachate collection and treatment facility was made at the dumping site which could badly affect the environment of the coastal zone, various fire incidents etc Further, it is alleged that the R1 has not obtained prior environmental clearance under EIA Notification, 2006, authorization under SWM Rules, 2016 and consent to establish/operate from MPCB.

The matter heard time to time and Respondents files reply affidavits. Hon'ble NGT passed various orders subsequently.

Further, Learned Counsel for Respondent No.1- TMC filed reply affidavit dated 13.02.2026, stating therein that the physical bio-remediation work commenced at the Bhandarli site on 18.12.2025. As on 12.02.2026, total 41,370 Metric Tons of legacy waste has already been processed. Further, the commissioning of the project at the Diva dumping ground is currently underway, with active waste processing scheduled to begin on 28.02.2026.

Learned counsel for the applicants has submitted that the above affidavit of Respondent No.1 does not contain the averments in compliance with this Tribunal's earlier order dated 03.10.2024, in which in para no.7, this Tribunal had noted that pollution of creek in question is happening due to continuous discharge of leachate, which needs to be taken care of immediately. Therefore, this Tribunal had directed Respondent No.1 to report as to what measures would be taken in this regard and further directed Respondent No.1 to take immediate steps to avoid pollution at the site in question, which happened due to leachate. But no report has been submitted by Respondent No.1 in this regard so far.

Thereafter, the matter was heard on 16/02/2025, wherein, the case was deliberated based on the reply affidavit filed by R1 i.e. TMC in compliance to one of the Hon'ble NGT order(s) i.e. progress made in bio-mining of legacy waste. Meanwhile, the Ld. Counsel of Applicant has raised concern about non-

compliance of Hon'ble NGT order, dated 03/10/2024, by the R1 i.e. TMC w.r.t. failure to take adequate steps for management & treatment of leachate, which is alleged to be discharging into creek, without any treatment and also about discrepancy on the previous EDC calculated by MPCB.

The Hon'ble NGT (WZ) passed order on 16/02/2026 and the relevant paras are reproduced herewith;

“3.....tribunal had noted that pollution of creek in question is happening due to continuous discharge of leachate, which needs to be taken care of immediately. Therefore, this tribunal had directed R-1 to report as to what measures would be taken in this regard and further directed R-1 to take immediate steps to avoid pollution at the site in question, which happened due to leachate. But no report has been submitted by R-1 in this regard so far.

4. In regard to the above, learned counsel for Respondent No 1 has candidly admitted that he has not responded to the said direction, but he has suggested that the MPCB may be directed to visit the site in question and submit its report with regard with to as to whether adequate steps have been taken by the project Proponent for reducing the pollution at the site or not and also calculate the amount of EDC, if required. To this proposal, learned council for the applicants is also agreeing.

5. In view of above submission, we constitution a joint committee comprising one member each of Maharashtra Pollution Control Board (MPCB) and the Central Pollution Control Board (CPCB) to visit the site in question and submit the status report as to whether dumping has been stopped; and what measures are required to be taken into avoid pollution at the area in question; and an amount of EDC (updated) shall also be calculated, if so required, and submit its report within a period of one month from the date of uploading of this order.

Copy of aforesaid order, dated 16.02.2026 is attached at **Annexure-I**.

2.0 JOINT COMMITTEE

In compliance with order dated 16.02.2026, Joint committee constituted with following members -

- 1) Shri. Shashikant Lokhnade, Sc “E” Central Pollution Control Board, Regional Directorate, Pune.
- 2) Shri. Sanjeev Redasni Sub-Regional Officer, MPCB, Thane.

As per order dated 16/02/2026, the joint committee was directed to -

- Visit the site in question and submit the status report about dumping of waste,

- Suggest measures required to be taken to avoid pollution at the area in question,
- Calculate an amount of EDC (updated), if so required, and submit its report.

3.0 INSPECTION-CUM-MONITORING OF JOINT COMMITTEE

The joint committee carried out inspection of the Municipal Solid Waste Dump Sites and Legacy Waste Processing Facilities of Thane Municipal Corporation (TMC) at Diva and Bhandarli on 11/02/2026 in compliance with the aforementioned Hon'ble NGT (WZ) order, dated 16/02/2026. The photographs taken during the inspection are provided in **Annexure - II & III**.

During the inspection, the following Officials of Thane Municipal Corporations (TMC) were present to coordinate and provide the information.

- 1) Smt. Rani Shinde, Health Officer, TMC.
- 2) Shri Sanjay More, Assistant Municipal Commissioner, TMC

MPCB official Shri. Anirudha Varale, Field Officer, MPCB, SRO Thane and Shri. Vishal Bhandare Office Assistant- Scientific, RD CPCB Pune accompanied the committee during the visit

4.0 OBSERVATIONS & FINDINGS

The observations & findings of the joint committee are given as below:

4.1 DIVA DUMP SITE AND LEGACY WASTE PROCESSING FACILITY:

- i) The site is located at Survey Nos. 76, 77, 78, and 79 Mauje Kharadi, Diva Dist. Thane which is in east direction of Thane City at latitude (19°10'33.7"N) and longitude (73°02'25.6"E).
- ii) TMC has engaged M/s. Saurashtra Enviro Projects Private Limited to process legacy waste.
- iii) The capacity of legacy waste processing plant is 120 TPH consisting of core and fine screening.
- iv) The said facility is not covered by the shed (**Image no 3, Annexure - II**). Boundary wall, office cum security cabin, gate, composting pit etc. are not provided at the site.
- v) As per information received from TMC, the Legacy Waste Processing Facility is commissioned in March, 2026 and found in operation during the visit.
- vi) TMC has not obtained Authorization from MPCB under SWM Rules 2016 for processing of legacy waste.
- vii) The overall quantity of legacy waste spread on the 16.89 acres Diva Dumping site is 5,80,000 MT, out of this 18,000 MT is processed and generated 1440 MT RDF, 1800 MT of inert material,

160 MT of recyclable material and 14,600 MT of Bio-soil as per the information provided by TMC.

- viii) Fresh solid waste of TMC is not found dumped at the Diva Dumpsite.
- ix) Fire incidents at various places at the site were observed and there was no firefighting facility observed at the time of inspection. (Image no 4 & 5, Annexure- II).
- x) The facility doesn't have an adequate leachate collection & treatment system. The previously provided channel for the collection of leachates was found covered with waste material thereby flow of leachate in channel was not observed. Leachate was found accumulated in few Kaccha Pits at the site. (Image no 6 & 7, Annexure- II). There are chances of flow of leachate to nearby creek, particularly in monsoon season.

The Image showing Location of Diva Dumping Site and Legacy waste processing facility is given below-



Image 1: Location of Diva Dumping Site and Legacy Waste Processing Facility.

4.2 BHANDARLI DUMP SITE AND LEGACY WASTE PROCESSING FACILITY:

- I. The Site is located in Bhandarli Village, Near Daighar Dist Thane at latitude (19°07'31.9"N) and longitude (73°02'58.2"E).
- II. TMC has engaged M/s. Saurashtra Enviro Projects Private Limited to process legacy waste.
- III. The capacity of legacy waste processing plant is 120 TPH which consist of core and fine screening.
- IV. The said facility is not covered by the shed (**Image no 8, Annexure- III**). Boundary wall, office cum security cabin, gate, composting pit etc. are not provided at the site.
- V. As per information received from TMC, the Legacy Waste Processing Facility is commissioned on 17/12/2025 and was found in operation during the visit.
- VI. TMC has not obtained Authorization from MPCB under SWM Rules 2016 for processing of legacy waste.
- VII. The overall quantity of legacy waste spread on the 5.30 acres Bhandarli Dumping site is 2,50,000 MT, out of this 98,000 MT is processed and generated 7839 MT RDF, 9800 MT of inert material, 1959 MT of recyclable material and 78,402 MT of Bio-soil as per the information provided by TMC.
- VIII. Fresh solid waste of TMC was not found dumped at the Bhandarli Dumping Ground.
- IX. The facility doesn't have an adequate leachate collection & treatment system. The previously provided channel for the collection of leachates was found covered with waste material thereby flow of leachate in channel was not observed. Leachates were found accumulated in few Kaccha Pits at the site. (**Images no 9, Annexure- III**). There are chances of flow of leachate to nearby creek, particularly in monsoon season.
- X. No fire incidents were observed on the said site at the time of visit.

The Image showing Location of Bhandarli Dumping Site and Legacy Waste Processing Facility is given below-

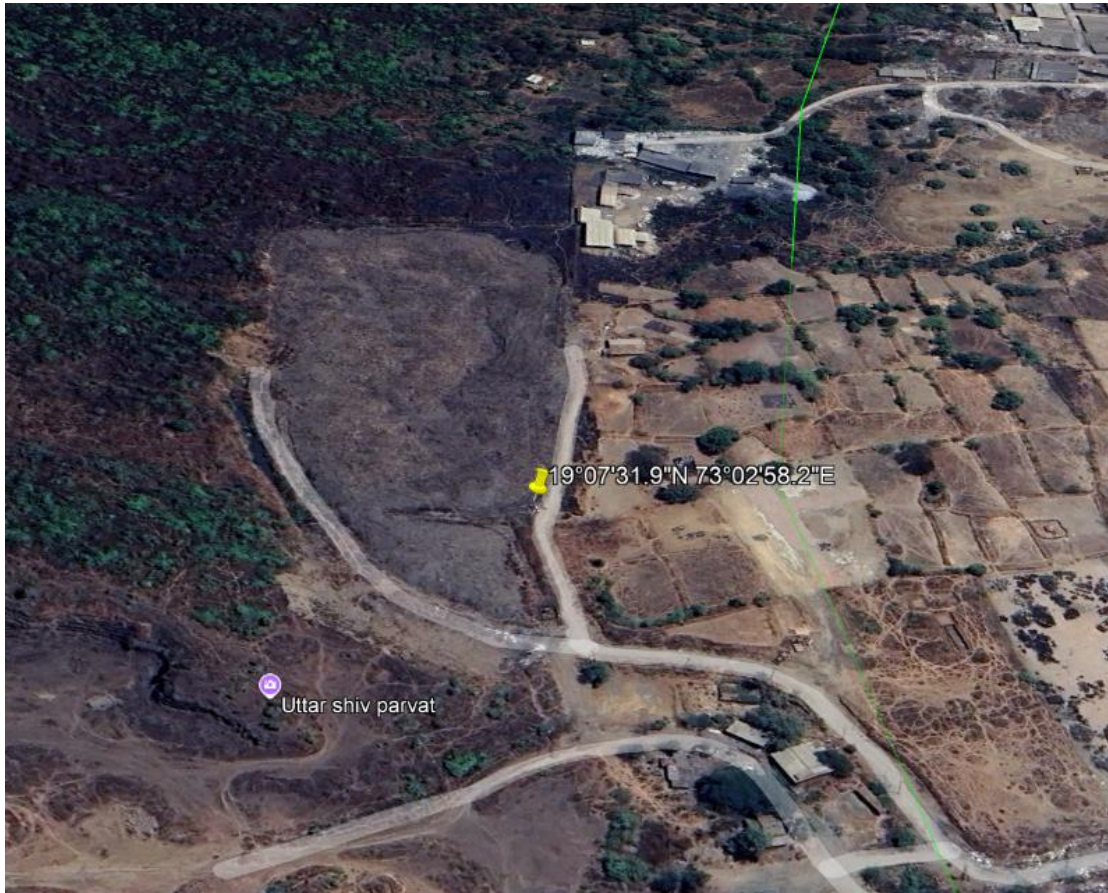


Image 2: Location of Bhandarli Dumping Site and Legacy Waste Processing Facility.

4.3 Analysis of Leachate at Dump Sites

The joint committee collected grab samples of leachate accumulated in Kaccha Pits for the analysis of physicochemical parameters viz pH, SS, TDS, Chloride, Fluoride, BOD, COD, NH₃-N, TKN, CN, Phenols and heavy metals. The analysis results are given in below Table

Table: ANALYSIS RESULTS OF LEACHATE SAMPLES COLLECTED FROM THE DUMPING SITES.

Sr. No.	Parameters	Results				
		Diva Dumpsite				Bhandarli
		Location 1	Location 2	Location 3	Location 4	Location 1
1	pH	7.9	7.8	7.5	7.2	8.1

2	SS	84.0	261	168.0	103.0	194.0
3	BOD	280	1250	210.0	270.0	625.0
4	Chloride	779.76	4023.75	433.87	2269.30	1809.44
5	COD	620	2768	488.0	644.0	1456.0
6	Cadmium	BDL	BDL	BDL	BDL	BDL
7	Chromium (Total)	BDL	BDL	BDL	BDL	BDL
8	Copper	0.18	1.21	BDL	0.17	0.33
9	Lead	0.08	0.30	BDL	0.16	0.16
10	Nickel	0.16	0.63	BDL	0.16	0.40
11	Zinc	0.26	0.48	0.05	0.33	0.28
12	TDS	6330	21550	2296.0	8805.0	2804.0
13	NH ₃ -N	30.50	59.40	15.52	29.50	59.60
14	Cyanide	0.02	0.03	BDL	0.01	0.04
15	Fluoride	0.17	0.50	0.19	0.10	0.14
16	TKN	58.24	102.48	29.12	56.0	104.16
17	Phenol	0.35	0.29	0.34	0.30	0.18

Note: All parameters are expressed in mg/l except pH.

There is requirement of proper leachate collection and treatment plant to treat leachate to meet the standards prescribed in the Schedule-II of Solid Waste Management Rules, 2016.

5.0 ENVIRONMENTAL DAMAGE COMPENSATION (EDC)

Environmental Damage Compensation is assessed by referring Hon'ble NGT order dated 02.07.2020 in the matter- OA No 606 of 2018 (PB) (**Annexure – IV**), for imposing on local body for non-compliance of provisions of SWM Rules including 100% collection, segregation and treatment of solid waste and Bio-mining of Legacy Waste.

Para 4 of aforementioned Hon'ble NGT PB order is reproduced below-

- i) *"In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020.*

- ii) *Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance.*
- iii) *"Legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body.*

Accordingly, Environmental Compensation (EC) is calculated for the non-compliance of **Solid Waste Management Rules, 2016 and Bio-remediation/Bio-mining of Legacy Waste** as given below-

E.C = Number of month X 10 Lakh (Non- compliance of **Solid Waste Management Rules, 2016**)

AND

E.C = Number of month X 10 Lakh (Non- compliance of **Bio-remediation/Bio-mining of Legacy Waste**)

MPCB has time to time calculated EDC and imposed on TMC by issuing various directions as detailed below-

- a) MPCB vide letter no. MPCB/RO(HQ)/B-561 dated 07/12/2020 (**Annexure – V**) directed TMC to deposit the Environmental Compensation of Rs.80 lakh towards non-compliance of Solid Waste Management Rules, 2016 and Rs.80 lakh for the non-commencing of Bio-mining of Legacy Waste from date **01/04/2020 to 30/11/2020 (8 months)**.
- b) MPCB vide letter no MPCB/ROT/921 dated. 02/07/2025 (**Annexure – VI**) directed TMC for deposition of Environmental Compensation of Rs. 10.20 Cores for the period from **01/04/2020 to 30/04/2025 (60 months)**.
- c) MPCB has issued letter vide no. MPCB/ROT/230 dated 09/04/2026 (**Annexure – VII**) for deposition of total Environmental Compensation of Rs. 14.60 Cr for the period from **01/04/2020 to 30/04/2026 (73 months)**

The aforesaid directions dated 09.04.2026 is issued based on following:

There is generation of about 1200 MT solid waste from the jurisdiction of TMC and at present TMC has the facility for treatment/processing of only 703 MT solid waste.

As per aforesaid Hon'ble NGT PB Order, Environment Damage Compensation (EDC) for non-provision of treatment and disposal facility for 100% solid waste by TMC for the period from **01/04/2020 to 30/04/2026** (73 Months) (i.e. E.C = Number of month (73) X 10 Lakh= 730 Lakh) is Rs. 7.30 Cr.

Further, TMC has not processed entire legacy waste till the date, therefore, as per aforesaid Hon'ble NGT PB Order, Environment Damage Compensation (EDC) for non-processing of 100% legacy waste for the period from 01/04/2020 to 30/04/2026 (73 Months) (i.e. E.C = Number of month (73) X 10 Lakh= Rs.730 Lakh) is Rs. 7.3 Cr

Therefore, the total Environmental Compensation to be levied on TMC for the non-compliance of Solid Waste Management Rules,2016 and Bio-mining of Legacy waste, for period 01/04/2020 to 30/04/2026 is Rs. 1460 lakh i.e Rs. 14.60 Cores (Rupees Fourteen Crores Sixty Lakhs Only).

Since MPCB has already issued directions wrt imposing of EDC time to time. It is observed from recent direction dated 09.04.2026 MPCB has imposed EDC of Rs. 14.60 Cr for the period 01/04/2020 to 30/04/2026 for aforesaid non-compliances. TMC has not yet deposited EDC with MPCB till date.

In view of the above, joint Committee opined that the EDC imposed by MPCB may be considered by Hon'ble NGT, as deemed fit.

6.0 MEASURES REQUIRED TO BE TAKEN INTO TO AVOID POLLUTION AT THE AREA IN QUESTION

The joint committee suggested following measures which are required to be taken to avoid pollution-

- i) Enclosure for legacy waste processing infrastructure /plant machinery by Metal sheets/GI sheets at least from three sides, water sprinkling/water fogging system to contain fugitive dust generated during the processing of legacy waste.
- ii) Adequate collection system and treatment plant for leachate management to avoid groundwater and surface water contamination.
- iii) Adequate collection and disposal system for RDF & Rejects generated during processing of legacy

7.0 RECOMMENDATIONS

- I. EDC of Rs. 14.60 (Rupees fourteen Crore Sixty Lakh Only) may be imposed on TMC for the non-compliance of Solid Waste Management Rules,2016 and Bio-mining of Legacy waste for the period of 73 months i.e. from 01/04/2020 to 30/04/2026.
- II. TMC may be directed to-
 - a) Immediately obtain Authorization from MPCB for both the Legacy Waste Processing Facilities at Diva and Bhandarli.
 - b) Submit budgetary estimate, a short-term and long-term action plan along with time line for compliance of Solid Waste Management Rules,2016 and completion of Bio-mining of Legacy waste.
 - c) Provide adequate enclosure for legacy waste processing infrastructure /plant machinery by Metal sheets/GI sheets at least from three sides, water sprinkling/water fogging system to contain fugitive dust generated during the processing of legacy waste.
 - d) provide water sprinkling system or firefighting system for controlling any fire incidents at the sites and to ensure compliance of directions issued by MPCB in this regard.
 - e) Provide Action Plan for adequate & impervious collection and treatment system for leachate in order to meet the standards prescribed in the Schedule-II of Solid Waste Management Rules, 2016. Till such time, TMC to immediately collect such leachate and transport to the nearby ULB's STP for treatment through GPS mounted vehicle for treatment & disposal as per Rules.
 - f) use Compost material from processing plants as manure for agricultural purposes/Gardening purposes and further Inert material should be disposed through secured landfill.
 - g) Channelize the RDF generated from processing of legacy waste for energy recovery.
 - h) Collect the rejects generated during processing of legacy waste time to time and disposed into the nearby sanitary landfill facility operated by the ULB, following due procedure as per SWM Rules, 2016.



Shashikant Lokhnade,
Scientist 'E'
Central Pollution Control Board,
Regional Directorate, Pune.



Sanjeev Redasni,
Sub-Regional Officer-I
Maharashtra Pollution Control Board,
Regional Office, Thane

Annexure – II: Photo graphic images of Diva Dumpsite



Image no. 3: Processing of legacy waste under the open sky



Image no 4: Various fire incident on Dumpsite



Image no 5: Various fire incident on Diva Dumpsite



Image no 6: Wells for the collection of Leachate



Image no-7: Generated leachate get stored in trenches.

Annexure – III: Photo graphic images of Bhandarli Dumpsite



Image no.8: Tro-mill installed for the processing legacy waste under the open sky

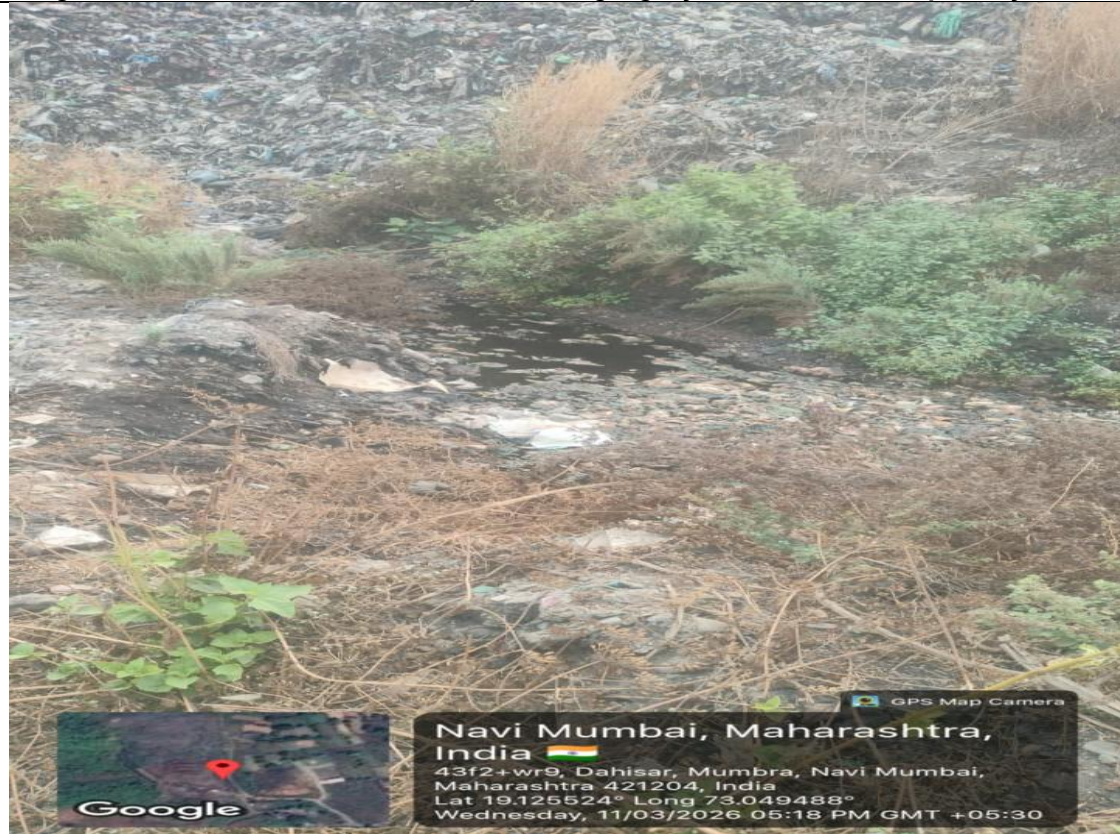


Image no.9: Leachate generated from the legacy waste



Image 10: Handling of Legacy waste.

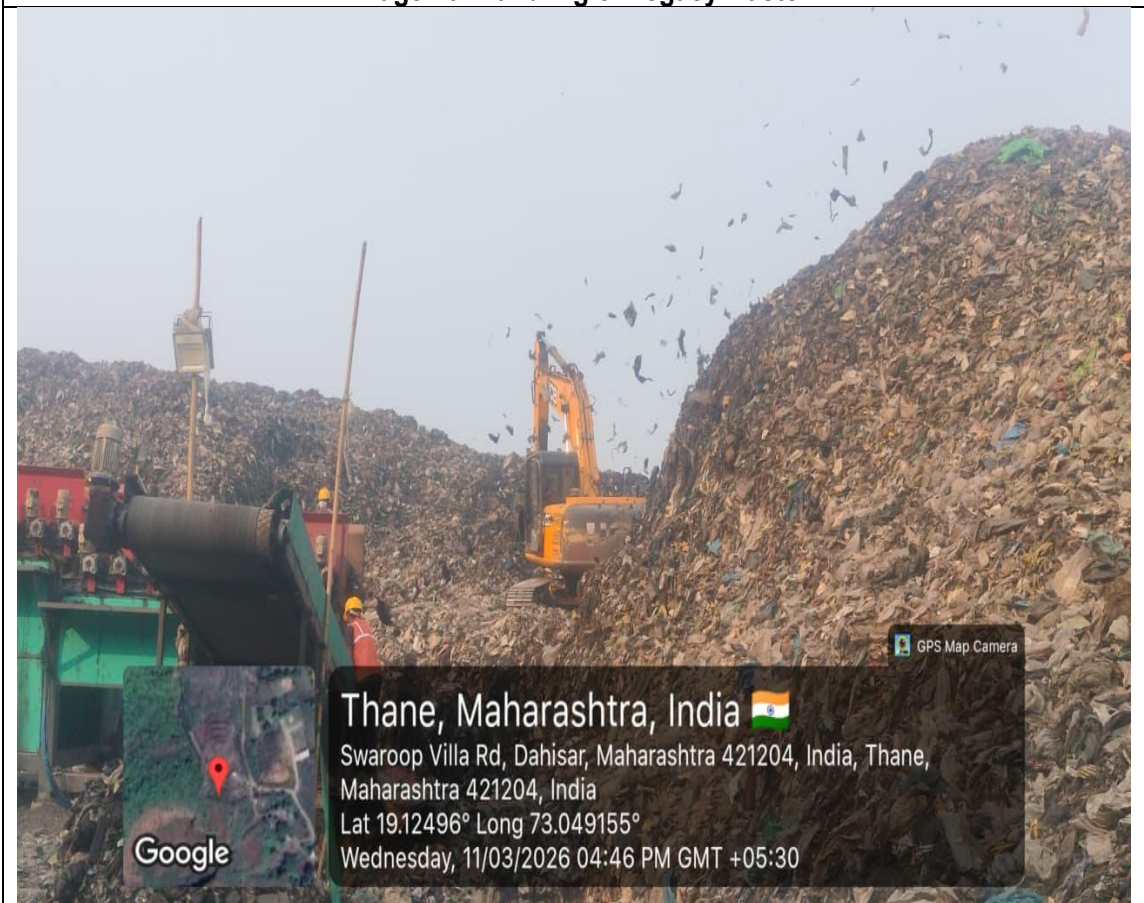


Image 11: Whiling Handling of Legacy waste, waste from heaps suspended in air.



Image 12: Handling of Legacy waste

Item No.11

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

ORIGINAL APPLICATION NO.26 OF 2023 (WZ)

Vanashakti & Anr.

.....Applicants

Versus

Thane Municipal Corporation & Ors.

....Respondents

Date of hearing: 16.02.2026

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

Applicants : Mr. Zaman Ali, Advocate

Respondents : Mr. Saurabh Kulkarni, Advocate along-with
Mr. Adwait Gokhale, Advocate for R-1/TMC & R-7/UDD
Mr. Savyasachi Bhardwaj, Advocate h/f
Mr. Aniruddha S. Kulkarni, Advocate for R-4/MCZMA
& R-6/CPCB
Ms. Manasi Joshi, Advocate along-with
Ms. Pooja Natu, Advocate R-5/MPCB

ORDER

1. Learned counsel for Respondent No.1- TMC has filed reply affidavit dated 13.02.2026, stating therein that the physical bio-remediation work commenced at the Bhandarli site on 18.12.2025. As on 12.02.2026, total 41,370 Metric Tonnes of legacy waste has already been processed. Further, the commissioning of the project at the Diva dumping ground is currently underway, with active waste processing scheduled to begin on 28.02.2026.

2. A copy of the above affidavit of Respondent No.1 is said to have been served upon learned counsel for the applicants.

3. Learned counsel for the applicants has submitted that the above affidavit of Respondent No.1 does not contain the averments in compliance with this Tribunal's earlier order dated 03.10.2024, in which in para no.7,

this Tribunal had noted that pollution of creek in question is happening due to continuous discharge of leachate, which needs to be taken care of immediately. Therefore, this Tribunal had directed Respondent No.1 to report as to what measures would be taken in this regard and further directed Respondent No.1 to take immediate steps to avoid pollution at the site in question, which happened due to leachate. But no report has been submitted by Respondent No.1 in this regard so far.

4. In regard to the above, learned counsel for Respondent No.1 has candidly admitted that he has not responded to the said direction, but he has suggested that the MPCB may be directed to visit the site in question and submit its report with regard to as to whether adequate steps have been taken by the Project Proponent for reducing the pollution at the site or not and also calculate the amount of EDC, if so required. To this proposal, learned counsel for the applicants is also agreeing.

5. In view of above submissions, we constitute a Joint Committee comprising one Member each of the Maharashtra Pollution Control Board (MPCB) and the Central Pollution Control Board (CPCB) to visit the site in question and submit status report as to whether dumping has been stopped; and what measures are required to be taken to avoid pollution at the area in question; and an amount of EDC (updated) shall also be calculated, if so required, and submit its report within a period of one month from the date of uploading of this order.

6. Put up this matter for further consideration on 24.04.2026.

Dinesh Kumar Singh, JM

Dr. Sujit Kumar Bajpayee, EM

February 16, 2026

ORIGINAL APPLICATION NO.26 OF 2023 (WZ)

P.Kr.

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

AA

(IN CHAMBERS)

(Office report for directions for rescheduling the appearance of Chief Secretaries in compliance of earlier orders and taking on record report of the Niti Ayog dated 25.6.2020)

In Original Application No. 606/2018

Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues

Date of hearing: 02.07.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

ORDER

1. The Tribunal has been considering the issue of non-compliance of Solid Waste Management Rules, 2016 and other important environmental issues for protection of public health and the environment in this matter. The issues of solid as well as liquid waste management are being monitored as per orders of the Hon'ble Supreme Court vide order dated 02.09.2014 in *Writ Petition No. 888/1996, Almitra H. Patel vs. Union of India & Ors.*, (with regard to solid waste management) and order reported in (2017) 5 SCC 326, *Paryavaran Suraksha vs. Union of India* relating to liquid waste management. Other related issues include pollution of 351 river stretches, 122 non attainment cities in terms of air quality, 100 polluted industrial clusters, illegal sand mining etc.

2. After several orders and proceedings before this Tribunal, on 16.01.2019, the Tribunal held that it will be necessary to require the

personal presence of Chief Secretaries of all States and UTs in view of continuing non-compliance of the solid and liquid waste management rules adversely affecting the environment and public health. Needless to say that such large scale non compliance of environmental law is resulting in deaths and diseases and irreversible damage to the environment without punishment and accountability for such non-compliance. Violation of the Rules as well as orders of this Tribunal being by itself criminal offence under the law of land, non compliance is to be viewed sternly to enforce rule of law. No State authority can be on the wrong side of law and still continue hold public office.

3. Accordingly, the Chief Secretaries of all the States/UTs appeared on the scheduled dates till 18.07.2019 and the Tribunal, after reviewing the status of noncompliance on most of the issues, directed further effective steps to be taken for compliance of the Rules and the environmental norms. The directions include setting up of environmental cells directly under the Chief Secretaries, regular periodical monitoring by the Chief Secretaries at the State level and by the District Magistrates at the District level and making atleast some cities, towns and villages compliant in the first instance and thereafter making the entire State compliant. Direction is to take action for non-compliance by recovery of compensation or otherwise. The Tribunal also directed filing of quarterly reports by the Chief Secretaries. Based on such reports, CPCB was to file consolidated status reports. The Chief Secretaries were to appear after six months with updated status of compliance.

4. The matter was reviewed on 12.09.2019 in the light of reports of the CPCB dated 09.09.2019 **showing wide gaps in compliance of solid**

waste, plastic waste, bio-medical waste management, rejuvenation of identified polluted river stretches, polluted industrial clusters and non-attainment cities. A fresh schedule for appearance of the Chief Secretaries was issued. Accordingly, the Chief Secretaries of 18 States/UTs¹ appeared and filed updated status reports and since there still existed huge gaps in compliance, further directions were issued by way of different orders. Last such order is 28.2.2020. Other orders are on same pattern. The direction part of the said order is reproduced below:

“41. In view of above, consistent with the directions referred to in Para 29 issued on 10.01.2020 in the case of UP, Punjab and Chandigarh which have also been repeated for other States in matters already dealt with, we direct:

- a. In view of the fact that most of the statutory timelines have expired and directions of the Hon’ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, *interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries***

¹

States/UTs	Appeared on	Next date
UP, Punjab & Chandigarh	10.01.2020	24.08.2020
West Bengal	17.01.2020	04.09.2020
Maharashtra	24.01.2020	11.09.2020
Rajasthan and Andaman & Nicobar	31.01.2020	18.09.2020
Telangana	14.02.2020	25.09.2020
Karnataka	20.02.2020	01.10.2020
J&K and Sikkim	24.02.2020	07.10.2020
Madhya Pradesh	25.02.2020	14.10.2020
Arunachal Pradesh, Nagaland, Manipur, Mizoram, Tripura and Meghalaya	28.02.2020	03.11.2020

must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today. CPCB may prepare a template and issue an appropriate direction to the State PCBs/PCCs for undertaking such an assessment in the light thereof within one month.

- b. *Legacy waste remediation was to ‘commence’ from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 28² even though statutory timeline for ‘completing’ the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places and delay in clearing legacy waste is causing huge damage to environment in monetary terms as noted in para 33 above, pending assessment and recovery of such damage by the concerned State PCB within four months from today, continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today.*
- c. *Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in*

² The Chief Secretaries may ensure allocation of funds for processing of legacy waste and its disposal and in their respective next reports, give the progress relating to management of all the legacy waste dumpsites. Remediation work on all other dumpsites may commence from 01.11.2019 and completed preferably within six months and in no case beyond one year. Substantial progress be made within six months. We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in view of serious implications on the environment and public health.

terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.

- d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/In-charge Department to take action for treatment of sewage in terms of observations in Para 36 above will result in liability to pay compensation as already noted above which are reproduced for ready reference:
 - i. **Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.**
 - ii. **Commencement of setting up of STPs – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.**
 - iii. **Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.**
- e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.
- f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.

- g. *Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB.*

5. In view of the lockdown, further appearance of the Chief Secretaries could not take place and we accepted the prayer for deferring the presence of the Chief Secretaries. This applies to the present case also in respect of the letter of the Chief Secretary Kerala. The appearance of the Chief Secretaries of States/UTs who have not appeared in second round so far is now rescheduled as follows:-

S. NO.	STATES/UTs	REVISED DATES
1.	Bihar	4.1.2021
2.	Odisha	6.1.2021
3.	Jharkhand	8.1.2021
4.	Assam	11.1.2021
5.	Delhi	14.1.2021
6.	Haryana	18.1.2021
7.	Ladakh	20.1.2021
8.	Gujarat	22.1.2021
9.	Goa	25.1.2021
10.	Daman and Diu	27.1.2021
11.	Dadar and Nagar Haveli	29.1.2021
12.	Himachal Pradesh	1.2.2021
13.	Uttarakhand	3.2.2021
14.	Chhattisgarh	5.2.2021
15.	Kerala	8.2.2021
16.	Tamil Nadu	10.2.2021
17.	Lakshadweep	12.2.2021
18.	Puducherry	15.2.2021
19.	Andhra Pradesh	17.2.2021

TIME: 2:00PM

The state appearing on the respective dates shall submit a quarterly report to NGT and CPCB, 15 days in advance to their appearance.

6. Appearance of the Chief Secretaries in third round is rescheduled as follows:

S. NO.	STATES/UTs	DATE OF HEARING
1.	Punjab	1.7.2021
2.	Chandigarh	5.7.2021
3.	Uttar Pradesh	7.7.2021
4.	West Bengal	9.7.2021
5.	Maharashtra	12.7.2021
6.	Rajasthan	14.7.2021
7.	Andaman & Nicobar	16.7.2021
8.	Telangana	19.7.2021
9.	Karnataka	21.7.2021
10.	Jammu & Kashmir	23.7.2021
11.	Sikkim	26.7.2021
12.	Madhya Pradesh	28.7.2021
13.	Arunachal Pradesh	30.7.2021
14.	Nagaland	2.8.2021
15.	Manipur	4.8.2021
16.	Mizoram	6.8.2021
17.	Tripura	9.8.2021
18.	Meghalaya	11.8.2021

TIME: 2:00PM

The state appearing on the respective dates shall submit a quarterly report to NGT and CPCB, 15 days in advance to their appearance.

7. In case the physical presence of the Chief Secretaries is not found viable, they can seek to appear online by way of video conferencing but they may not delegate this responsibility to any other officer. All the State/UTs may take further steps for compliance of environmental norms

in terms of directions already issued including taking coercive measures for non-compliance against the polluters as well as erring officers and recovering compensation. Quarterly report may continue to be filed with a copy to CPCB. CPCB may file consolidated reports quarterly. There may be a separate column showing compliance of direction for model compliant cities, towns and villages in every State. The Chief Secretaries may have this as one of the focus areas in their presentation also.

II. Report of the Niti Ayog:

8. One of the frequent pleas being that time was consumed in preparing DPRs, tender or other documents, vide order 18.10.2019, The Tribunal requested Niti Ayog to standardize technologies and costs. Operative part of the said order is as follows:

“There is need to standardize necessary technologies with cost breakups for operation and maintenance, including procurement. Besides this, the service provides need to be identified and empaneled. This exercise may also require the concerned authority to explore business models”. It had also stated in paragraph 2 that -“development of business models for privatization of (a) sewage collection, treatment and disposal, including utilization of treated water and sludge; (b) remediation of legacy waste dumpsites; and (c) other such activities relating to collection, treatment and processing and utilization of wastes and provision of services such as setting up of rainwater harvesting system may have to be considered.”

9. Accordingly, the NITI Ayog has filed its report 25.06.2020, *inter alia* as follows:

“Subsequently, first meeting of the Committee under the chairmanship of Vice-Chairman, NITI Aayog was held on 19.11.2019 wherein it was decided that CEO, NIT! Aayog will be the nominee of the Vice-Chairman, NITI Aayog to chair the committee constituted by the Hon'ble Tribunal. Thereafter, CEO, NITI Aayog convened a meeting in which a sub-group was formed under the chairmanship of Director General, NMCG, which included Additional

Director-General, NMCG, Additional CEO, GeM Portal, Joint Adviser, Central Public Health Environmental Engineering Organization (CPHEEO) of MoHUA, Adviser (Housing & Urban Affairs), NITI Aayog and Adviser (Water Resources & Land Resources), NITI Aayog. It was directed during the meeting that this sub-group will take a decision regarding the documents and business models that should be uploaded on GeM Portal for easy adoption by states to undertake solid and liquid waste management in India.

The Committee held three meetings: on 19.11.2019, 20.11.2019 and 17.03.2020. Pursuant to the decisions taken during these meetings, **NITI Aayog has formulated the Model Concession Agreements (MCAs) and Model Request for Proposals documents (RFPs) for Integrated Solid Waste Management (including Bio-Remediation of Legacy Waste) and Integrated Liquid Waste Management (including Faecal Sludge Management) on Hybrid Annuity Model (HAM) of Public-Private Partnership (PPP).**

MoHUA has provided Engineering Procurement Construction (EPC) Contract for Legacy Waste Dumpsite Remediation and several other documents relating to legacy waste dumpsite remediation and integrated solid waste management activities such as collection, transportation, processing and disposal of municipal solid waste.

NMCG has also provided documents for setting up of sewage treatment plants and other guiding documents for improved liquid waste management in the country.

Now the Urban Local Bodies (ULBs) have the following options for solid waste management and liquid waste management under PPP:

For Solid Waste Management:

- (i) To undertake only legacy waste remediation: existing method of tendering EPC contract which is entirely financed by the government be taken up (it is a successful model as indicated by MoHUA).
- (ii) To undertake only solid waste management system collection transportation processing & disposal) (Non-HAM): the existing method of tendering Design, Build, Finance, Operate & Transfer (DBFOT) contracts which is either not funded or only partly funded by the government be taken up. The drafts of such agreements, model RFP, list of necessary clauses of such agreements, and guidelines for drafting of concession

agreements have been made available through Swachh Bharat Mission (Urban), MoHUA, and the World Bank.

- (iii) To undertake both legacy waste remediation as well as solid waste management system: the MCA of NITI Aayog under HAM may be taken up.
- (iv) To undertake only solid waste management system (collection, transportation, processing & disposal) Myths only the parts of the NITI Aayog MCA pertaining to Bio-Remediation of Legacy Waste may accordingly be removed by the ULB and remaining agreement may be taken up.

For Liquid Waste Management:

- (i) To undertake only sewage treatment (Non-HAM): existing method of tendering EPC contract or DBFOT contract for setting up sewage treatment plants under state or central government funding schemes, may be taken up.
- (ii) To undertake only sewage treatment (under HAM): model bidding documents prepared by NMCG may be taken up.
- (iii) To undertake both sewage treatment as well as faecal sludge management system: the MCA of NITI Aayog under HAM may be taken up.

As per paragraph 5 of the NGT Order, the Tribunal was of the opinion that placing these documents on the GeM Portal would go a long way in tackling the situation by curtailing procedural delay.

In accordance with the requirement of the NGT Order, all the relevant documents were shared with the CEO, GeM Portal on 11.06.2020 to initiate the process of uploading of the documents.

I am sharing the documents with you for the kind information and reference of the Hon'ble Tribunal.

The following documents are attached herewith:

- (A)** Order of the Hon'ble National Green Tribunal dated 18.10.2019 in O.A. No. 606/2018 (Main) on `Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues.

(B) Solid Waste Management (SWM)

- (i) Model Concession Agreement including Schedules (prepared by NITI Aayog)**

- (ii) Model RFP for Solid Waste Management (prepared by NITI Aayog)**
- (iii) EPC Contract for Legacy Waste Dumpsite Remediation**
- (iv) DPR preparation Toolkit for Dumpsite remediation**
- (v) EPC Contractors & O&M Vendors for dumpsite remediation**
- (vi) Equipment & Suppliers for dumpsite remediation**
- (vii) Template for management of Dumpsites**
- (viii) Toolkit for DPRs preparation**
- (ix) List of SWM Empanelled Agencies**
- (x) Empanelled Institutes SWM**
- (xi) Empanelled Transaction Advisers - SWM**
- (xii) Checklist for scrutiny of DPR for SWM projects**
- (xiii) Checklist for scrutiny of PPR or PHI for SWM projects**

(C) Liquid Waste Management (LWM)

- (i) Model Concession Agreement (prepared by NITI Aayog)**
- (ii) Schedules to Model Concession Agreement (15 Schedules) (prepared by NITI Aayog)**
- (iii) Model RFP for Liquid Waste Management (prepared by NITI Aayog)**
- (iv) DPR Guidelines - LWM**
- (v) Empanelled Institutes for evaluation of DPRs - LWM**
- (vi) List of Transaction Advisers & Project Engineers - LWM**
- (vii) Model Bidding Documents for NMCG projects - STP**

(D) Letter addressed to the CEO, GeM Portal through which the above-mentioned documents were shared with GeM, requesting them to initiate the process of uploading.

The documents listed above have been approved by the competent authority at NITI Aayog. This submission is in compliance and fulfillment of the directions given by the Hon'ble National Green Tribunal to NITI Aayog in its Order dated 18.10.2019 in O.A. No. 606/2018 (Main).”

10. The report is taken on record and may be acted upon by all States/UTs as per viability to shorten the procedures.

The Office Report stands disposed of accordingly.

A copy of this order be sent to the Chief Secretaries of all the States/UTs, CPCB, MoEF&CC, State PCBs/PCCs, Ministry of Jal Shakti and Niti Ayog by email.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Satyawan Singh Garbyal, EM

July 2, 2020
Original Application No. 606/2018
AK

454

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24023516/24024068/24044531

Website: www.mpcb.gov.in

Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai- 400 022.

Date: 07/12/2020

ठाणे महानगरपालिका, ठाणे.
मुख्य कार्यालय
09 DEC 2020
आवक क्र. 93342
आवक लिपिक

NO.MPCB/RO(HQ)/B- 561

To
The Municipal Commissioner,
Thane Municipal Corporation,
Thane.

Sub: Assessment of Environment Compensation as per directions of Hon'ble National Green Tribunal dated 02/07/2020 in Original Application No.606/2018-In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

Ref : 1.Orders dated 24/01/2020 & 2/7/2020 passed by Hon'ble NGT in Original Application No.606/2018.
2.D.O. Letter dated 11/07/2020 issued by the Environment Department, Govt. of Maharashtra.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed orders dated 24/01/2020 & 2/7/2020 in Original Application No.606/2018- In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

In terms of order dated 24/01/2020 in O.A. No.606/2018, Order dated 28/08/2019 in O.A. 593/2017 and Order dated 06/12/2019 in O.A. No.673/2018, the Hon'ble NGT has directed to all the Local Bodies and or the concerned Department of the State Government have to ensure 100% collection, segregation, treatment and disposal of solid waste including legacy waste & liquid waste and in default to pay compensation which is to be recovered by the State with effect from 01/04/2020.

The Hon'ble NGT vide order dated 02/07/2020 in Original Application bearing No.606/2018 directed as follows:

In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020.

Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance.

- (i) Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till the compliance will result in liability to pay compensation @ Rs.10 Lakhs per month per local body for

अतिरिक्त आयुक्त-२ कार्यालय

आवक क्र. 9220

प्रमुख निरीक्षण अधिकारी

आयुक्त कार्यालय

ठाणे महानगरपालिका, ठाणे.

वक क्र.

9220

उपआयुक्त (कर / क) प्राप्त
आवक क्र. 990
जाचक दि. 22/12/20

343/2020 (प्रदूषण)
for n.a.

अतिरिक्त आयुक्त (२)
ठाणे महानगरपालिका, ठाणे

Addmcc
for no.

आयुक्त
ठाणे महानगरपालिका, ठाणे

प्रमुख निरीक्षण अधिकारी
आवक क्र. 460
दि. 30/12/2020

population above 10 lakhs, Rs.5 Lakhs per month per local body for population between 5 lakhs to 10 lakhs and Rs.1 Lakh per month per other local body.

- (iv) If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

In this regard, the Environment Department, Govt. of Maharashtra vide D.O. letter dated 11/7/2020 brought to the notice of non-compliances towards solid waste management, liquid waste management & legacy waste management of your Local Body and requested to submit the compliance report within 15 days, which is still awaited.

The officials of the Board at Regional Office Thane reported the following non-compliances as on 1/4/2020

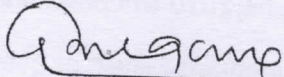
1. Your Local Body is generating solid waste to the tune of 963 MT/day, out of that 329 MT/day is treated and 634 MT/day of the solid waste is being dumped without treatment.
2. Your Local Body has not developed or established sanitary landfill for disposal of inert material.
3. Your Local Body has failed to commence the work of legacy waste sites remediation.

It has been observed that you have failed to comply with the timeframe for the implementation of the Solid Waste Management Rules, 2016 and timelines given by the Hon'ble NGT in various orders.

In view of the non-compliances and as directed by the Hon'ble NGT, you are hereby directed to pay final compensation from 01.04.2020 till compliance as follows:

1. Final Environmental Compensation of Rs.80 Lakh towards the non-compliance of Solid Waste Management Rules, 2016 untreated Solid waste to the tune of 634 MT/day from 1/4/2020 to 30/11/2020.
2. Final Environmental Compensation of Rs.80 Lakh from 1/4/2020 to 30/11/2020 towards not commencing of the work of legacy waste sites remediation.
3. You shall pay of Rs.20 Lakh per month for the non-compliance of solid waste management & Legacy waste management from December, 2020 onwards till the compliance.

You are requested to deposit aforesaid amount towards the environment compensation with the Central Pollution Control Board for restoration of environment, within one month from the receipt of this letter.


(Ashok Shingare, IAS)
Member Secretary

: 3 :

Copy submitted to:

1. The Chairman, Maharashtra Pollution Control Board, Mumbai – for favour of information.
2. The Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32- for favour of information.
3. The Principal Secretary, Urban Development Deptt.-II, Govt. of Maharashtra, Mantralaya, Mumbai-32- if the aforesaid local Body fails to pay the compensation within the stipulated time then it is requested to recover the same from the grant sanctioned to the said Local Body and deposit the same to MPC Board.

Copy to:

1. Regional Officer (HQ)/Law Officer, MPCB, Mumbai – for information.
2. Regional Officer, MPCB, Thane /Sub-Regional Officer, MPCB, Thane-I - for information and necessary action.- They are directed to take follow up with the concerned corporation & councils

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272

Fax : 25805398

Website: <http://mpcb.gov.in>

E-mail Id: rothane@mpcb.gov.in



Regional Office, Thane

5th Floor, Office Complex Bldg.,

Near Mulund Check Naka,

Wagle Estate, Thane-400 604.

No. MPCB/ROT/ 921

Date:- 02/07/2025

ANNEXUTRE - VI

To,
Deputy Municipal Commissioner (SWM),
Thane Municipal Corporation,
Panchpakhadi, Thane (W).



Your Service is Our Duty

Sub: - Corrigendum for deposition of Environment Compensation...

- Ref:** 1) Hon'ble NGT Order dated 07.08.2023.
2) This office letter no. MPCB/ROT/188, dtd. 25.04.2024.
3) Hon'ble NGT Order dated 03.10.2024.

Vanashakti & Anr. has filed an Original Application bearing No. 26/2023 (WZ) before the Hon'ble NGT against the illegal MSW dumping at Diva dumping ground.

In the aforesaid matter, the Hon'ble NGT vide order dated 16.02.2024 & based on non compliance period, you were directed vide letter ref. at sr. no. 2, to deposit an amount of Rs. 900/-Lakh (Rupees Nine Hundred lakh only) for period up to 30.04.2024 towards the damage already caused to the environment and recovery of environment compensation as per 'Polluter's Pay Principle' to the Maharashtra Pollution Control Board within a period of 15 days from the date of receipt of the letter, however till date you have not deposited the environment compensation.

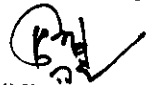
Vide this office letter dtd. 06.06.2025, you were instructed to deposit Rs. 1.20 Crs till period 30.04.2025, however the corrected amount is Rs. 10.20 Crs till period 30.04.2025.

Vide this office letter dtd. 25.04.2024, you are instructed to deposit Rs. 900 Lakh as a EDC, however you have failed to deposit the same. Also, as per NGT Order dtd. 03.10.2024, this office has calculated EDC from period 01.05.2024 to 30.04.2025 which is 120 Lakh, hence total cumulative EDC till period 30.04.2025 is Rs. 10.20 Crs.

This office had given opportunity of personal hearing on 13.06.2025 to submit your say about the Environment Compensation, however your representative has not attended the personal hearing.

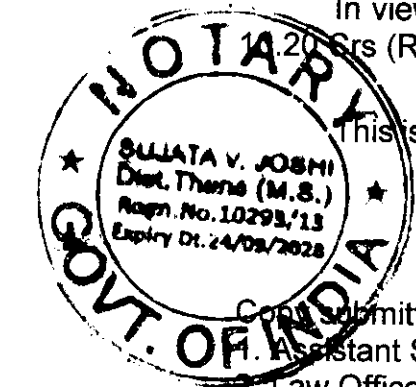
In view of above, you are directed to deposit total amount of EC ie. Rs. 10.20 Crs (Rs. Ten Crore and twenty Lakh only) till period of 30.04.2025.

This is issued with the approval of the competent authorities of the Board.


(Kiran N. Hasabnis)
Regional Officer, Thane

Copies submitted to :-

1. Assistant Secretary (Technical), MPCB, Mumbai- for information.
2. Law Officer, MPCB, Mumbai- for information.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272
Fax : 25805398



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Regional Office, Thane
5th Floor, Office Complex Bldg.,
Near Mulund Check Naka,
Wagale Estate,
Thane-400 604

No. MPCB/ROT/230

Date:- 09/04/2026

To,
The Deputy Municipal Commissioner (SWM),
Thane Municipal Corporation, Thane.

Sub: - Deposition of Environment Compensation (EDC) towards non-provision of treatment facility for 100% treatment of solid waste and not carried out treatment and disposal of entire legacy waste.

- Ref: -** 1. Hon'ble NGT Order dtd. 02/07/2020 in O.A. No. 606/2018.
2. Hon'ble NGT Order dtd.03/10/2024 in O.A. No. 26/2023.
3. This office letter bearing no. 921 dtd. 02/07/2025.
4. Hon'ble NGT Order dtd. 16/02/2026 in O.A. No.26/2023.


This refers to Hon'ble NGT Order vide above reference cited at 1 & 2 in O.A. No. 606/2018 and O.A. No. 26/2023 respectively. According to these Hon'ble NGT Orders, the Board has already directed for deposition of environmental compensation of Rs. 10.20 Cr. vide reference cited at 3. However, you have not deposited the said amount with Maharashtra Pollution Control Board till the date.

Hon'ble NGT vide order dtd. 16/02/2026 in O.A. No.26/2023 directed a Joint Committee comprising one Member each of the Maharashtra Pollution Control Board (MPCB) and the Central Pollution Control Board (CPCB) to visit the site in question and submit status report as to whether dumping has been stopped; and what measures are required to be taken to avoid pollution at the area in question; and an amount of EDC (updated) shall also be calculated, if so required, and submit its report within a period of one month from the date of uploading of this order.

As per record submitted by Thane Municipal Corporation, it is noticed that you have not provided facilities for 100% treatment of solid waste till the date and also not carried out treatment on entire legacy waste dumped at Diva & Bhandarli dumping grounds.

As per Hon'ble NGT Order dtd. 02/07/2020 in O.A. No. 606/2018, the total amount of EDC calculated from 01/04/2020 to 30/04/2026 (73 Months) is Rs. 14.60 Cr. (Rs. Fourteen Crore & Sixty Lakh only).

In view of above, it is directed to deposit total amount of Rs. 14.60 Cr. (Rs. Fourteen Crore & Sixty Lakh only) immediately as EC for period from 01/04/2020 to 30/04/2026.



(Kiran Hasabnis)
Regional Officer, Thane

Copy submitted to :- The Joint Director (APC), MPC Board, Mumbai.

Copy for information to :- 1. Law Officer, MPCB, Mumbai.
2. Sub-Regional Officer, MPCB, Thane -I